

(b) if not, the reasons therefor; and

(c) whether the nuisance still continues and if so, the steps taken by Government to stop it ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :(a) No, Sir.

(b) Construction of a boundary wall with grill fencing was not considered to be an adequate measure as the Jhuggi dwellers can make an opening in the compound wall or jump it to cause the nuisance. DDA propose to develop the area fully by planting trees and shrubs during the coming rainy season.

(c) The nuisance is reported to have been reduced by provision of additional chowkidars and efforts are being made by DDA to ensure complete stoppage.

Auction of DDA Flats in Wazirpur Complex

3860 PROF. M.R. HALDER : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to USQ. No. 5590 on 4 April, 1983 regarding auction of DDA flats in Wazirpur complex and state :

(a) the date of approval of plan with or without double basement submitted by M/s. Lord Builders Pvt. Ltd. for Plot No. 18, Wazirpur Industrial Area, Delhi;

(b) whether the basement (double/basement) has already been constructed without the approval/sanction of the plan by the authorities concerned;

(c) if so, the steps taken by Government in this regard;

(d) whether the space has been booked by M/s. Raj Sudha Towers P. Ltd. whereas the land was sold to M/s. Lord Builders Pvt. Ltd; and

(e) if so, whether Lord Builders have transferred all its rights to M/s. Raj Sudha Towers Ltd. after completing all the necessary formalities ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :
(a) 5.6.1984.

(b) Yes, Sir.

(c) While requesting for sanction of the building plans, the party who had already by and large completed two basements by then, give an undertaking to the DDA that they would fill up the lower basement with earth before applying for form 'C' (a certificate, pertaining to completion of underground services within the plot, water supply line, sewerage line etc.). The party has not complied with the undertaking so far and has hence been served with a notice. They have also not yet applied for form 'C'.

(d) The alleged booking of space by M/s Raj Sudha Towers Pvt. Ltd. is not within the knowledge of DDA.

(e) Prior permission of DDA is essential for transfer of rights by the purchaser to another party. DDA has not received any request to this effect from the purchasers viz. M/s. Lord Builders Pvt. Ltd.

[Translation]

Assistance to Bihar under MNP for the Construction of Rural Roads

3861. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the amount of financial assistance given by Central Government to Bihar under the Minimum Needs Programme, during the Sixth Five Year Plan;

(b) whether Bihar Government has utilised the entire amount allocated to it by Central Government for construction of rural roads;

(c) if not, the reasons therefor;

(d) whether Bihar Government has prepared any scheme for constructing rural roads to link the villages and areas inhabited by Scheduled Castes and Scheduled Tribes with main roads; and

(e) if so, the area-wise details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) No financial assistance is given by Central Government to the State under the Minimum Needs Programme, which is in the state sector and funds for which are provided in the State's Five Year/Annual Plans.

(b) and (c). Questions do not arise.

(d) and (e). The matters fall under the state sector. However, some projects for construction of rural roads linking villages, including some villages in tribal and backward areas in Bihar were proposed by State Government and sanctioned under the Rural Landless Employment Guarantee Programme. Details of the sanctioned road projects under this programme are given in the Statement attached.

Statement

Rural Road projects approved for Bihar under Rural Landless Employment Guarantee programme.

Sl. No.	No. of road works approved	Length of road(kms.) to be constructed	No. of villages to be connected	Name of the project	Total cost of project (Rs. in lakhs)
1	2	3	4	5	6
1.	6	24.00	29	Construction of rural roads in Giridih district.	35.52
2.	52	134.00	115	Construction of rural roads in 4 districts of North Bihar (East Champaran, Muzaffarpur, Gopalganj and Madhuban districts).	190.28
3.	259	698.25	877	Construction of hard surface roads in 11 districts of South Bihar (Patna, Bhojpur, Nalanda, Sahebganj, Goddu, Monghyr, Rohtas, Hazaribagh, Bhagalpur, Daltenganj and Nawadah)	1020.11
4.	132	430.00	637	Construction of hard surfaced roads in 6 districts (Gaya, Aurangabad, Dhanbad, Dumka, Deoghar and Palamau districts).	636.40
5.	31	140.00	261	Construction of hard surfaced roads in 5 districts of South Bihar (Chaibasa, Jamshedpur, Gumla, Ranchi and Lohardagga districts)	207.20
6.	6	20.00	18	Construction of link roads in Purnea, Katihar and Madhepur districts.)	28.40
7.	68	181.50	170	Construction of hard surfaced roads in 5 districts of South Bihar (Patna, Bhojpur, Bhagalpur, Monghyr and Sahebganj districts)	266.31

1	2	3	4	5	6
8.	7	20.00	38	Construction of mooram roads in Tribal areas of Bhagalpur and Santhal Parganas.	29.60
9.	11	30.00	41	Construction of hard stone surface roads in Tribal areas of 4 districts of South Bihar (Ranchi, Gumla, Lohardagga and Singhbhum districts).	44.40
10.	86	403.00	384	Construction of mooram roads in the district of Giridih and gravel roads in the districts of Ranchi, Singhbhum, Gumla and Lohardagga.	436.83
11.	437	1220.50	1042	Construction of rural roads in 16 districts of North Bihar (Siwan, Saran, Gopalganj, Muzaffarpur, Sitamarhi, Vaishali, West Champaran, Darbhanga, Madhubani, Samastipur, Begusarai, Khagarea, Saharsa, Madhopura, Purnea and Katihar).	1733.11

[English]

Interest on Payments made by Allottees of DDA Flats

3862. SHRI DHARAMBIR SINGH TYAGI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of persons who have been waiting to receive their flats for one year or more after making the full payment to the DDA for the same;

(b) steps Government propose to take to expedite the handing over of these flats to the allottees; and

(c) whether the DDA will be made to pay interest on the payments made by the prospective flat owners for the period of delay in handing over the possession of flats to them ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):
(a) About 467 persons.

(b) All possible efforts are being made to complete and hand over the flats at the earliest.

(c) DDA will pay interest @ 7% on the amounts deposited by the allottees till the day of completion of the flats.

Space for Bank in 4-Storeyed Commercial Complex at Sheikh Sarai Phase-II

3863. SHRI MANVENDRA SINGH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether DDA have recently auctioned shops and commercial flats in 4-storeyed commercial complex at Sheikh Sarai Phase-II;

(b) if so, whether space has been kept for functioning of a bank in that complex; and

(c) if so, to which Bank this space has been allotted and when the Bank is expected to start functioning ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):
(a) and (b). Yes, Sir.

(c) No Bank has so far approached DDA for allotment of this space.